

DIVISION BENCH
COURT - II

O-210

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1832(KB)2019
IA(I.B.C)/163(KB)2022,
IA(I.B.C)/462(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JUNE, 2022, 10:30 A.M

| | |
|------------------|--|
| IN THE MATTER OF | RIYA TRAVEL & TOURS I PVT LTD VS LINBERT TRAVELS PVT LTD |
| UNDER SECTION | IBC UNDER SEC 9 |

Counsel / Authorised Representative appeared physically/through video conference:

For OC : Mr. Sunil Kumar Gupta, Adv.
Mr. Dipanjan Biswas, Adv.

For IRP : Mr. Soumabha Ghose, Adv.
Mr. Surendra Kumar Agarwal, IRP in person

ORDER

1. Ld. Counsel for the Operational Creditor present. Ld. Counsel for the IRP present. IRP is present in person.
2. IA(IBC)/462(KB)2022 – This application has been filed by the applicant u/s. 12A of the Insolvency and Bankruptcy Code, 2016. It is submitted by the Ld. Counsel for the IRP that all the dues have been paid and there is no claim pending to any creditors. In view of this, the order of CIRP dated 13/01/2022 passed in CP (IB)/1832(KB)2019 is recalled. Therefore, it is ordered as follows: -
 - (a) The CIRP initiated against the Corporate Debtor vide order dated 13/01/2022 is hereby closed;
 - (b) The Board of Directors of the Corporate Debtor is restored to its original position;
 - (c) The IRP is discharged from his responsibility;

(d) The IRP is hereby directed to handover to the Board of Directors of the Corporate Debtor all its assets and books of account and other documents immediately.

3. With the above directions both the IA(IBC)/462(KB)2022 and CP(IB)/1832(KB)2019 along with all pending iAs, if any, shall stand disposed of.
4. File be consigned to the records.

Harish Chander Suri
Member (Technical)

Rohit Kapoor
Member (Judicial)

hb.